

(14)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/62/IB/2017

PETITION NUMBER : CP/597/IB/2017

NAME OF THE PETITIONER(S) : V. NAGARAJAN (RESOLUTION PROFESSIONAL)


NAME OF THE RESPONDENT(S) : V. ANBALAGAN & 8 OTHERS

UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	A. Vidya for M/s. King & Parkridge	Counsel for Resp. 8	
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2.	C. S. Loganathan	Counsel for petitioners (Mr. R. Subramanian)	
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3.	Sandeep Kumar. B. Revathi	Counsel for R. to R.	
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CA/62/IB/2017

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CP/597/IB/2017

**ORDER**

RP in person present. Counsel for the suspended Director viz., Mr. V. Anbalagan, present. Counsel for HDFC Bank also present. Counsel representing the suspended Director viz., V. Anbalagan has submitted the Mail ID of the Corporate Debtor that is handed over to the RP with the condition that he shall maintain the confidentiality in accordance with Law of the record and information accessed. In relation to the original documents pertaining to the land, Counsel representing the suspended Director submitted that the same shall be provided on 17.01.2018. Counsel for the HDFC Bank present and submitted that the request has not been received from the RP for the purpose of operation of the Bank account. In case the RP is desirous of operating the Bank account, he may place the request to the HDFC Bank for the same. Put up on **18.01.2018 at 10.30 A.M.**

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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